GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO. 723 TO BE ANSWERED ON 01.03.2016

Real Estate Clearance for Projects

723. SHRI P. NAGARAJAN:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has any proposal to make prior environmental clearance mandatory for realty projects/real estate business across the country;
- (b) if so, the details thereof; and
- (c) the time by which it is likely to be implemented?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

(a), (b) & (c) As per the Environmental Impact Assessment (EIA) Notification, 2006, building and construction projects having built up area equal to and more than 20,000 m² and less than 1,50,000 m² are listed under item 8 (a) of the schedule of the said notification. Townships and area development projects covering an area equal to and greater than 50 ha and or built up area equal to and greater than 1,50,000 m² are listed under item 8 (b) of the schedule. These are Category 'B' projects and prior environmental clearance is mandatory from State level Environmental Impact Assessment Authorities (SEIAAs). Government is preparing a new policy guideline and issue fresh notification as necessary.
